

(11)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

O.A. No. /36  
Fax No.

1986

DATE OF DECISION 17-12-1987

SMT. RAMPYARI BHERUSINGH Petitioner

SHRI J.J. YAJNIK Advocate for the Petitioner(s)

Versus

DIR. RAILWAY MANAGER, RAJKOT Respondent

SHRI B.R.KYADA Advocate for the Respondent(s)

CORAM : H

The Hon'ble Mr. D.S. MISHRA : ADMINISTRATIVE MEMBER

The Hon'ble Mr. P.M. JOSHI : JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal.

Smt. Rampyari Bherusingh  
working as a lady Safai Kamdar,  
in C & W Deputy Mehsana,

... Applicant

Versus

The Divisional Railway Manager,  
Kothi Compound,  
Rajkot.

... Respondent

Coram : Hon'ble Mr. D.S.Mishra, Administrative Member  
Hon'ble Mr. P.M.Joshi, Judicial Member

O R A L O R D E R  
(Dictated in Open Court )

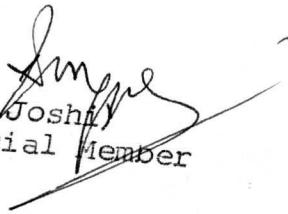
17-12-1987

Per: Hon'ble Mr. P.M.Joshi, Judicial Member

In this application (OA/36/86) filed by the petitioner Smt. Rampyari Bherusingh, we have heard Mr.J.J.Yajnik and Mr.B.R.Kyada the learned counsel for the applicant and the respondent respectively. It is stated by Mr.Yajnik that the petitioner, even though inducted as "Safaiwala" on compassionate ground, she was allowed to work as a Water-Woman since the year 1973. It is alleged that since July, 1985 the authorities insist that she should do job as 'Safaiwala' and hence she has been constrained to move this Tribunal for the redressal of her grievance.

2. At this stage, it is submitted Mr.Yajnik that the petitioner would like to make representations to the authorities to take sympathetic consideration in allowing her to work as a 'water woman' and if the said representations are considered, she would not like to pursue this application. The petitioner is at liberty to file such representation within a week. We therefore direct that the Respondents Railway Administration shall consider and decide the representation of the petitioner within two months from the receipt thereof.

3. With this direction, the application stands disposed of with no order as to costs.

  
(P.M. Joshi)  
Judicial Member

  
(D.S. Mishra)  
Administrative Member